B. Rastriya Swasthya Bima Yojana (RSBY)

(₹ in crore)

AP	2012-13		2013-14		2014-15	
	No. of	Expenditure	No. of	Expenditure	No. of	Expenditure
	enrolled		enrolled		enrolled	
	families		families		families	
All India	3.74	10.57	3.76	885.91	3.19	544.42
Rajasthan	0.07	6.88	0.25	10.72	0.27	32.1

Revamping of labour laws

2006. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether it is a fact that Government is contemplating on revamping the decades old Labour Laws, if so, the details thereof;
- (b) whether it is also a fact that trade unions are showing their solidarity against any changes to the present labour laws, if so, the reasons therefor, and
- (c) the steps being taken by Government to go ahead with changes and make suitable legislation?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) to (c) The Second National Commission on Labour has recommended that the existing Labour Laws should be broadly grouped into four or five Labour Codes on functional basis. Accordingly, the Ministry has taken steps for drafting four Labour Codes:

- Labour Code on Wages
- Labour Code on Industrial Relations
- Labour Code on Social Security and Welfare
- Labour Code on Safety and Working Conditions

by simplifying, amalgamating and rationalizing the relevant provisions of the Central Labour Laws. The process of Legislative change includes consultation with stakeholders including Central Trade Unions, Employers' Associations and State Governments in the form of tripartite consultation. During recent months, several such tripartite meetings have been held for considering various legislative reform proposals where the representatives of Central Trade Unions also participated and gave their suggestions on the legislative proposals.